सम्बन्धित नहीं होंगे। वह कम से कम हमारे दल से सम्बन्धित नहीं है। एक निष्पक्ष ब्यक्ति की राय के नाते में उन की रिपोर्ट खना चाहता हूं। में उद्धत कर रहा हूं:

"The present trouble in the University has a genesis in an unboly alliance between a section of the senior professors in the University who have a vested interest in removing the present Vice-Chancellor and the student bodies the Leftist parties. Though their interests are different, yet they combined on one objective, their antipathy wards the Vice-Chancellor who proved a tough administrator. the time Dr. Joshi took charge-he accepted this post after seven others had declined-this group led by a senior professor of technology were on their Unless these elements are dealt with firmly, it is doubtful if the University would breathe a peaceful air and any outside educationist would like to accept the VC's office in this Centrallyadministered University",

में शिक्षा मन्त्री से यह जानना चाहता हूं कि विश्वविद्यालय के मामलों की जांच के लिए जो कमेटी बनाई जा रही है, क्या वह कमेटी अध्यापकों की दलबन्दी के बारे में भी जांच करेगी, जो दलबन्दी कभी कभी जाति के अधार पर होती है और कभी कभी राजनैतिक आवरण ले कर आती है। मुझे खुभी है कि शिक्षा मन्त्री महोदय ने अपनी स्थिति स्पष्ट की है। जहां तक मेरे दल का सवाल है, हम विश्वविद्यालय को राजनैतिक अड्डा नहीं बनाना चाहते हैं, मगर जो बनाना चाहते हैं, हम उन के प्रयत्नों को सफल नहीं होने देंगे।

DR. TRIGUNA SEN: I have nothing to say.

SHRI ATAL BIHARI VAJPAYEE: A definite question was asked.

में ने प्रश्न पूछा है कि क्या कमेटो अध्यापकों के आचरण की जांच करेगी। DR. TRIGUNA SEN: Vice-Chancellor has the full liberty. 'He has suggested in his letter that the Executive Council is going to appoint a Committee to go into it. I quote from his letter in which he has expressed the view 'that there is an urgent need for a thorough inquiry into the question of discipline and maintenance of law and order in the University'.

SHRI ATAL BIHARI VAJPAYEE: It is a limited question.

DR. TRIGUNA SEN: It is not, because he has not mentioned students only. He has referred to the causes of the present trouble in the University. I think that covers everything. It do not like to dictate to him.

12.33 Hrs.

PAPERS LAID ON THE TABLE

WEST BENGAL NOTIFICATION MAKING CERTAIN AMENDMENTS TO WEST BENGAL INDUSTRIAL DISPUTES RULES AND NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND AND BONUS SCHEMES ACT, ETC.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): 1 beg to lay on the Table—

- (1) (i) A copy of West Bengal Notification No. 1582-I.R. dated the 18th March. certain ' making amendments to the West Bengal Industrial Disputes Rules, 1958, under subsection (4) of section 38 of . the Industrial Disputes Act, 1947, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
 - (ii) A statement showing reasons for delay in laying the above Notification.
 [Placed in Library. See No. LT-2082/68]
- (2) A copy each of the following Notifications under Section 7A

[Shri Hathi]

of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—

- (i) The Rajasthan Coal Mines Bonus (Fourth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1721 in Gazette of India dated the 21st September, 1968.
- (ii) The Andhra Pradesh Coal Mines Bonus, (Third Amendmend) Scheme, 1968, published in Notification No. G.S.R. 1722 in Gazette of India dated the 21st September 1968.
- (iii) The Coal Mines Bonus (Third Amendment) Scheme, 1968, published in Notification No. G.S.R. 1723 in Gazette of India dated the 21st September, 1968.
- (iv) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 1724 in Gazette of India dated the 21st September, 1968.
- (v) The Assam Coal Mines Bonus (Third Amendment) Scheme, 1968, published in Notification No. G.S.R. 1725 in Gazette of India dated the 21st September, 1968.
- (vi) The Coal Mines Provident Fund (Second Amendment) Scheme, 1968, published in Notification No. G.S.R. 1726 in Gazette of India dated the 21st September, 1968.
- (vii) The Andhra Pradesh Coal Mines Provident Fund (Sccond Amendment) Scheme, 1968, published in Notification No. G.S.R. 1727 in Gazette of India dated the 21st September, 1968.
- (viii) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1968, published in Notification No. G.S.R.

- 1728 in Gazette of India dated the 21st September, 1968.
- (ix) The Andhra Pradesh Coal Mines Bonus (Fourth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1895 in Gazette of India dated the 26th October, 1968.
- (x) The Coal Mines Bonus (Fourth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1896 in Gazette of India dated the 26th October, 1968.
- (xi) The Assam Coal Mines Bonus (Fourth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1897 in Gazette of India dated the 26th October, 1968.
- (xii) The Rajasthan Coal Mines Bonus (Fifth Amendment) Scheme, 1968, published in Notification No. G.S.R. 1898 in Gazette of India dated the 26th October, 1968, [Placed in Library. See No. LT-2083/ 68].

FOOD CORPORATIONS (FOURTH AMEND-MENT) RULES, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Tablo—

- (1) A copy of the Food Corporations (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 1597 in Gazette of India dated the 29th August, 1968, under subsection (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-2084/68].
- (2) A copy of the Seeds Rules, 1968, published in Notification No. G.S.R. 1632 in Gazette of India dated the 2nd September, 1968, under sub-section (3) of section 25 of the